

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 212 of 2020

IN THE MATTER OF:

Harish Amilineni

....Appellant

Vs.

Rajkumar Brothers and Production Pvt. Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Y. Suryanarayana and Mr. M. Maharshi
Viswaraja, Advocates**

**For Respondents: Mr. Pranav Kashyap, Advocate for R-2.
Mr. Imtiyaz, Advocate for R-1.**

O R D E R
(Virtual Mode)

31.07.2020: Resolution Professional has already filed the Status Report which is taken on record. Learned Counsel for Respondent No. 1 submits that the arguing Counsel is quarantine, therefore, he seeks for an adjournment. Considering the difficulty of Respondent No. 1, we adjourned the matter. Rejoinder has filed by the Appellant. The same is taken on record.

Let the matter be fixed on **10th August, 2020** 'for hearing'.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)